

Statement showing disposal of targeted cases under Action Plan 2019-20 in Sessions Division, Gurdaspur for the month of March, 2020								10 and more than 10 year old cases targeted under Action Plan 2019-20			
S.No.	Nature of Cases targeted(Category wise)	Number of cases identified as on 01.04.2019	Cases included	Cases Excluded	Disposal upto 31.03.2020	Balance as on 31.03.2020	Percentage of Disposal up to 31.03.2020	Such cases as on 1.4.2019	Disposal upto the end of month	Balance upto the end of month	Final Target
1	Name of Officer with designation— Sh. Jatinder Pal Singh Khurmi Addl. District and Sessions Judge, Gurdaspur.										
I)	25 oldest Execution Petitions	25	23	23	24	1	96.00	0	0	0	25
ii)	All the pending cases which were instituted upto 31.12.2015	31	19	14	28	8	77.78	5	2	3	36
iii)	All the cases under the Prevention of Corruption Act, 1988 which are more than one year old.	0	0	0	0	0	0.00	0	0	0	0
iv)	All the cases under NDPS Act, 1985 which are more than one year old.	12	5	0	14	3	82.35	0	0	0	17
v)	All the pending cases in which the accused are in custody for a period of more than one year.	13	0	1	10	2	83.33	0	0	0	12
vi)	Remaining oldest civil and criminal cases	69	19	28	58	2	96.67	0	0	0	60
	Total	150	66	66	134	16	89.33	5	2	3	150
2	Name of Officer with designation— Sh. Krishan Kumar Singla, Addl. District and Sessions Judge, Gurdaspur.										0
I)	25 oldest Execution Petitions	25	8	8	22	3	88.00	0	0	0	25
ii)	All the pending cases which were instituted upto 31.12.2015	10	14	1	20	3	86.96	0	0	0	23
iii)	All the cases under the Prevention of Corruption Act, 1988 which are more than one year old.	0	0	0	0	0	0.00	0	0	0	0
iv)	All the cases under NDPS Act, 1985 which are more than one year old.	9	7	3	13	0	100.00	0	0	0	13
v)	All the pending cases in which the accused are in custody for a period of more than one year.	2	0	1	1	0	100.00	0	0	0	1
vi)	Remaining oldest civil and criminal cases	104	7	23	84	4	95.45	0	0	0	88
	Total	150	36	36	140	10	93.33	0	0	0	150
3	Name of Officer with designation— Sh. Jaswinder Singh, Addl. District and Sessions Judge, Gurdaspur.										0

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I)	25 oldest Execution Petitions	25	5	5	25	0	100.00	0	0	0	25
ii)	All the pending cases which were instituted upto 31.12.2015	24	5	0	13	16	44.83	0	0	0	29
iii)	All the cases under the Prevention of Corruption Act, 1988 which are more than one year old.	6	0	0	2	4	33.33	0	0	0	6
iv)	All the cases under NDPS Act, 1985 which are more than one year old.	11	4	0	12	3	80.00	0	0	0	15
v)	All the pending cases in which the accused are in custody for a period of more than one year.	5	0	0	1	4	20.00	0	0	0	5
vi)	Remaining oldest civil and criminal cases	79	19	28	62	8	88.57	0	0	0	70
	Total	150	33	33	115	35	76.67	0	0	0	150
4	Name of Officer with designation—Sh. Avtar Singh Barda, Addl. District and Sessions Judge, Gurdaspur.(Officer Relinquish Charge on 19.09.2019)										0
I)	25 oldest Execution Petitions	25	5	14	16	0	64.00	0	0	0	16
ii)	All the pending cases which were instituted upto 31.12.2015	25	1	20	6	0	24.00	0	0	0	6
iii)	All the cases under the Prevention of Corruption Act, 1988 which are more than one year old.	0	0	0	0	0	0.00	0	0	0	0
iv)	All the cases under NDPS Act, 1985 which are more than one year old.	25	0	11	14	0	56.00	0	0	0	14
v)	All the pending cases in which the accused are in custody for a period of more than one year.	8	0	8	0	0	0.00	0	0	0	0
vi)	Remaining oldest civil and criminal cases	67	12	35	44	0	65.67	0	0	0	44
	Total	150	18	88	80	0	53.33	0	0	0	80
5	Name of Officer with designation—Ms. Archana Kamboj, Addl. District and Sessions Judge, Gurdaspur.(Officer Joined on 18.10.2019 as Addl. District & Sessions Judge, Gurdaspur and further her Court designated as Exclusive Court to deal with cases pertaining to Heinous Crime against Women on 10.12.2019)										0
I)	25 oldest Execution Petitions	0	9	9	0	0	0.00	0	0	0	0
ii)	All the pending cases which were instituted upto 31.12.2015	0	16	16	0	0	0.00	0	0	0	0

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iii)	All the cases under the Prevention of Corruption Act, 1988 which are more than one year old.	0	0	0	0	0	0.00	0	0	0	0
iv)	All the cases under NDPS Act, 1985 which are more than one year old.	0	11	11	0	0	0.00	0	0	0	0
v)	All the pending cases in which the accused are in custody for a period of more than one year.	0	8	8	0	0	0.00	0	0	0	0
vi)	Remaining oldest civil and criminal cases	0	33	31	2	0	7.69	0	0	0	2
	Total	0	77	75	2	0	2.85	0	0	0	2
Total (Excluding Exclusive Courts for Heinous Crime against Women & Family Courts)											0
I)	25 oldest Execution Petitions	100	50	59	87	4	95.60	0	0	0	91
ii)	All the pending cases which were instituted upto 31.12.2015	90	55	51	67	27	71.28	5	2	3	94
iii)	All the cases under the Prevention of Corruption Act, 1988 which are more than one year old.	6	0	0	2	4	33.33	0	0	0	6
iv)	All the cases under NDPS Act, 1985 which are more than one year old.	57	27	25	53	6	89.83	0	0	0	59
v)	All the pending cases in which the accused are in custody for a period of more than one year.	28	8	18	12	6	66.67	0	0	0	18
vi)	Remaining oldest civil and criminal cases	319	90	145	250	14	94.70	0	0	0	264
	Total	600	230	298	471	61	88.53	5	2	3	532
Statement showing disposal of targeted cases under Action Plan 2019-20 for <u>Exclusive Courts</u> of Sessions Division, Gurdaspur											0
1	Name of Officer with designation— Sh. Prem Kumar, Addl. District and Sessions Judge, Gurdaspur(Exclusive Court dealing with Heinous Crime Against Women) and Court withdrawn vide order dated 06.12.2019 issued bearing endst no. 840/Gaz.I/VI.F.8 by Hon'ble High Court of Punjab & Haryana, Chandigarh and Officer designated as Principal Judge, Family Court, Gurdaspur.										0
I)	Heinous Crime Against Women	100	2	44	58	0	58.00	0	0	0	58
	Total	100	2	44	58	0	58.00	0	0	0	58

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2	Name of Officer with designation—Ms. Archana Kamboj, Addl. District and Sessions Judge, Gurdaspur, (Officer taken fresh/new target of 100 cases pertaining to Exclusive Court dealing with Heinous Crime Against Women on 10.12.2019)										0
I)	Heinous Crime Against Women	100	5	5	33	67	33.00	0	0	0	100
	Total	100	5	5	33	67	33.00	0	0	0	100
3	Sh. Prem Kumar, Addl. District & Sessions Judge,Gurdaspur (Principal Judge,Family Court, Gurdaspur) and Officer Joined on 06.12.2019 As Principal Judge, Family Court, Gurdaspur.										0
1	25 oldest Execution Petitions	25	0	0	1	24	4.00	0	0	0	25
2	Remaining Family Matters	125	2	2	69	56	55.20	0	0	0	125
	Total	150	2	2	70	80	46.67	0	0	0	150
4(i)	Sh. Amrinder Singh Shergill, Addl. District & Sessions Judge, Gurdaspur(Addl. Principal Judge,Family Court, Gurdaspur) (Officer Joined on 06.07.2019)										0
1	25 oldest Execution Petitions	25	0	0	25	0	100.00	0	0	0	25
2	Remaining Family Matters	125	0	0	116	9	92.80	0	0	0	125
	Total	150	0	0	141	9	94.00	0	0	0	150
4(ii)	Sh. Amrinder Singh Shergill, Addl. District & Sessions Judge, Gurdaspur(Addl. Principal Judge,Family Camp Court, Batala) (Officer Joined on 06.07.2019)										0
1	25 oldest Execution Petitions	25	0	0	25	0	100.00	0	0	0	25
2	Remaining Family Matters	125	0	0	111	14	88.80	0	0	0	125
	Total	150	0	0	136	14	90.67	0	0	0	150
	Sh. Amrinder Singh Shergill, Addl. Principal Judge, Family Court –Grand Total of Family Courts (Gurdaspur + Batala)										0
1	25 oldest Execution Petitions	50	0	0	50	0	100.00	0	0	0	50
2	Remaining Family Matters	250	0	0	227	23	90.80	0	0	0	250
	Grand Total (Family Courts of Gurdaspur & Batala)	300	0	0	277	23	92.33	0	0	0	300
	Grand Total(Including Superior Courts + Exclusive Heinous Crime Against Women Court + Exclusive Family Courts of Gurdaspur & Batala)										0
I)	25 oldest Execution Petitions	175	50	59	138	28	83.13	0	0	0	166
ii)	All the pending cases which were instituted upto 31.12.2015	90	55	51	67	27	71.28	5	2	3	94

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iii)	All the cases under the Prevention of Corruption Act, 1988 which are more than one year old.	6	0	0	2	4	33.33	0	0	0	6
iv)	All the cases under NDPS Act, 1985 which are more than one year old.	57	27	25	53	6	89.83	0	0	0	59
v)	All the pending cases in which the accused are in custody for a period of more than one year.	28	8	18	12	6	66.67	0	0	0	18
vi)	Remaining oldest civil and criminal cases	319	90	145	250	14	94.70	0	0	0	264
I)	Heinous Crime Against Women	200	7	49	91	67	57.59	0	0	0	158
viii)	Family Court Matters	375	2	2	296	79	78.93	0	0	0	375
	Total	1250	239	349	909	231	79.74	5	2	3	1140

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S.No.	Nature of Cases targeted(Category wise)	Number of cases identified as on 01.04.2019	Cases included	Cases Excluded	Disposal upto 31.03.2020	Balance as on 31.03.2020	Percentage of Disposal up to 31.03.2020	Such cases as on 1.4.2019	Disposal upto the end of month	Balance upto the end of month	Final Target
1	Name of Officer with designation— Smt Archana Kamboj, Civil Judge (Sr. Div), Gurdaspur (Relinquish Charge on 19.09.2019)										
I)	50 oldest Execution Petitions	50	0	22	28	0	56.00	0	0	0	28
ii)	All the pending cases which were instituted upto 31.12.2014	24	0	10	14	0	58.33	0	0	0	14
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	0	0	0	0	0.00	0	0	0	0
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	2	0	1	1	0	50.00	0	0	0	1
v)	Remaining oldest civil and criminal cases	124	0	63	61	0	49.19	0	0	0	61
	Total	200	0	96	104	0	52.00	0	0	0	104
2	Name of Officer with designation—Sh. Vishesh, Civil Judge(Sr. Divn.), Gurdaspur										
I)	50 oldest Execution Petitions	39	0	0	29	10	74.36	0	0	0	39
ii)	All the pending cases which were instituted upto 31.12.2014	9	16	7	15	3	83.33	0	0	0	18
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	0	0	0	0	0.00	0	0	0	0
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	4	0	0	4	0	100.00	0	0	0	4
v)	Remaining oldest civil and criminal cases	148	21	30	138	1	99.28	0	0	0	139
	Total	200	37	37	186	14	93.00	0	0	0	200
3	Name of Officer with designation—Sh. Rachhpal Singh, Chief Judicial Magistrate, Gurdaspur										
I)	50 oldest Execution Petitions	19	0	0	1	18	5.56	0	0	0	
ii)	All the pending cases which were instituted upto 31.12.2014	1	0	0	0	1	0.00	0	0	0	

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iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	0	0	0	0	0.00	0	0	0	
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	1	0	0	0	1	0.00	0	0	0	
v)	Remaining oldest civil and criminal cases	37	0	0	11	26	42.31	0	0	0	
	Total	58	0	0	12	46	20.69	0	0	0	
4	Name of Officer with designation— Sh. Mahesh Kumar, Civil Judge (Jr. Div), ,Gurdaspur(up to 23.01.2020)										0
I)	50 oldest Execution Petitions	50	0	0	34	16	68.00	0	0	0	50
ii)	All the pending cases which were instituted upto 31.12.2014	18	5	0	20	3	86.96	0	0	0	23
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	0	0	0	0	0.00	0	0	0	0
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	4	0	0	3	1	75.00	0	0	0	4
v)	Remaining oldest civil and criminal cases	128	0	5	103	20	83.74	0	0	0	123
	Total	200	5	5	160	40	80.00	0	0	0	200
5	Name of Officer with designation—Ms Harsimranjit Kaur, Civil Judge (Jr. Div), Gurdaspur										0
I)	50 oldest Execution Petitions	31	0	1	22	8	73.33	0	0	0	30
ii)	All the pending cases which were instituted upto 31.12.2014	9	5	0	10	4	71.43	0	0	0	14
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	0	0	0	0	0.00	0	0	0	0
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	5	1	1	4	1	80.00	0	0	0	5
v)	Remaining oldest civil and criminal cases	155	11	15	142	9	94.04	0	0	0	151

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	Total	200	17	17	178	22	89.00	0	0	0	200
6	Name of Officer with designation—Ms Gurpreet Kaur, CJ/JD,Gurdaspur										0
I)	50 oldest Execution Petitions	50	4	6	44	4	91.67	0	0	0	48
ii)	All the pending cases which were instituted upto 31.12.2014	5	4	1	8	0	100.00	0	0	0	8
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	1	7	0	8	0	100.00	0	0	0	8
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	2	0	0	2	0	100.00	0	0	0	2
v)	Remaining oldest civil and criminal cases	142	16	24	122	12	91.04	0	0	0	134
	Total	200	31	31	184	16	92.00	0	0	0	200
7	Name of Officer with designation—Sh. Tarunpreet Singh, Civil Judge (Jr. Div), Gurdaspur										0
I)	50 oldest Execution Petitions	50	1	1	47	3	94.00	0	0	0	50
ii)	All the pending cases which were instituted upto 31.12.2014	67	0	0	55	12	82.09	0	0	0	67
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	1	1	0	0	0.00	0	0	0	0
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	15	3	0	17	1	94.44	0	0	0	18
v)	Remaining oldest civil and criminal cases	68	1	4	57	8	87.69	0	0	0	65
	Total	200	6	6	176	24	88.00	0	0	0	200
8	Name of Officer with designation—Ms Harmandeep Kaur,Civil Judge (Jr. Div),Gurdaspur										0
I)	50 oldest Execution Petitions	32	0	2	29	1	96.67	1	0	1	30

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ii)	All the pending cases which were instituted upto 31.12.2014	9	2	0	9	2	81.82	0	0	0	11
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	0	0	0	0	0.00	0	0	0	0
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	3	0	0	3	0	100.00	0	0	0	3
v)	Remaining oldest civil and criminal cases	156	7	7	142	14	91.03	0	0	0	156
	Total	200	9	9	183	17	91.50	1	0	1	200
9	Name of Officer with designation—Ms.Parminder Kaur Bains, Addl. Civil Judge, (Sr. Div), Batala(Maternity leave w.e.f. 14.10.2019 to 10.04.2020)										0
I)	50 oldest Execution Petitions	50	4	31	23	0	19.00	0	0	0	23
ii)	All the pending cases which were instituted upto 31.12.2014	79	10	53	36	0	2.57	0	0	0	36
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	0	0	0	0	0.00	0	0	0	0
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	36	0	13	23	0	50.89	0	0	0	23
v)	Remaining oldest civil and criminal cases	35	1	10	26	0	65.29	0	0	0	26
	Total	200	15	107	108	0	54.00	0	0	0	108
10	Name of Officer with designation—Sh. Amardeep Singh Bains, Addl. Civil Judge, (Sr. Div), Batala(On Duty)(Joined on 23.11.2019, and Court held on every Monday, Wednesday and Friday as Ms. Parminder Kaur Bains, Addl. Civil Judge(Sr. Divn.), Batala is on Maternity leave w.e.f. 14.10.2019 to 10.04.2020) and further holding the Court at Batala on 1st and 4th Monday of every month w.e.f. January, 2020 to hold camp court to deal with the cases of commercial matters and successions only. So, the remaining cases excluded.										0
I)	50 oldest Execution Petitions	0	27	23	2	2	7.40	0	0	0	4
ii)	All the pending cases which were instituted upto 31.12.2014	0	45	41	3	1	7.00	0	0	0	4
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	0	0	0	0	0.00	0	0	0	0

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iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	0	13	10	3	0	100.00	0	0	0	3
v)	Remaining oldest civil and criminal cases	0	7	6	1	0	14.00	0	0	0	1
	Total	0	92	80	9	3	9.78	0	0	0	12
11	Name of Officer with designation—Sh. Bikramdeep Singh, Civil Judge (Jr. Div), Batala										0
I)	50 oldest Execution Petitions	24	26	0	40	10	80.00	0	0	0	50
ii)	All the pending cases which were instituted upto 31.12.2014	54	16	9	22	39	36.07	0	0	0	61
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	0	0	0	0	0.00	0	0	0	0
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	19	4	1	16	6	72.73	0	0	0	22
v)	Remaining oldest civil and criminal cases	103	5	41	56	11	83.58	0	0	0	67
	Total	200	51	51	134	66	67.00	0	0	0	200
12	Name of Officer with designation— Ms. Shagun, CJ/JD, Batala										0
I)	50 oldest Execution Petitions	50	4	4	31	19	62.00	0	0	0	50
ii)	All the pending cases which were instituted upto 31.12.2014	42	21	3	37	23	61.67	4	3	1	60
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	2	0	1	1	0.00	0	0	0	2
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	8	8	1	10	5	66.67	0	0	0	15
v)	Remaining oldest civil and criminal cases	100	6	33	64	9	87.67	0	0	0	73
	Total	200	41	41	143	57	71.50	4	3	1	200

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13	Name of Officer with designation—Ms. Jagminder Kaur, CJJD, Batala										0
I)	50 oldest Execution Petitions	50	0	0	27	23	54.00	0	0	0	50
ii)	All the pending cases which were instituted upto 31.12.2014	72	1	3	40	30	57.14	3	1	2	70
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	0	0	0	0	0.00	0	0	0	0
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	9	5	0	7	7	50.00	0	0	0	14
v)	Remaining oldest civil and criminal cases	69	2	5	48	18	72.73	0	0	0	66
	Total	200	8	8	122	78	61.00	3	1	2	200
14	Name of Officer with designation—Ms. Divya Sharma, CJJD, Batala										0
I)	50 oldest Execution Petitions	50	9	9	42	8	84.00	0	0	0	50
ii)	All the pending cases which were instituted upto 31.12.2014	19	13	3	14	15	48.28	0	0	0	29
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	0	1	0	1	0	0.00	0	0	0	1
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	3	4	0	4	3	57.14	0	0	0	7
v)	Remaining oldest civil and criminal cases	128	28	43	104	9	92.04	0	0	0	113
	Total	200	55	55	165	35	82.50	0	0	0	200
	Total (Excluding Special Court of Juvenile Justice Board, Gurdaspur)										0
I)	50 oldest Execution Petitions	545	75	99	399	122	76.58	1	0	1	521

S.No.	Nature of Cases targeted(Category wise)	Number of cases identified as on 01.04.2019	Cases included	Cases Excluded	Disposal upto 31.03.2020	Balance as on 31.03.2020	Percentage of Disposal up to 31.03.2020	Such cases as on 1.4.2019	Disposal upto the end of month	Balance upto the end of month	Final Target
ii)	All the pending cases which were instituted upto 31.12.2014	408	138	130	283	133	68.03	7	4	3	416
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	1	11	1	10	1	90.91	0	0	0	11
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	111	38	27	97	25	79.51	0	0	0	122
v)	Remaining oldest civil and criminal cases	1393	105	286	1075	137	88.70	0	0	0	1212
	Total	2458	367	543	1864	418	81.68	8	4	4	2282
15	Name of Officer with designation—Sh. Amardeep Singh Bains, Addl. CJ/SD(Principal Judge, Juvenile Justice Board, Gurdaspur)										0
i)	All the inquiries which are more than four month old from the date of filing of the report	17	0	2	14	1	93.33	0	0	0	15
ii)	Oldest cases of other categories	183	12	11	160	24	86.96	0	0	0	184
iii)	All the pending cases in which the accused are in custody for a period of more than six months.	0	1	0	1	0	100.00	0	0	0	1
	Total	200	13	13	175	25	87.50	0	0	0	200
	Grand Total (Including Subordinate Courts + Special Court of Juvenile Justice Board)										0
i)	50 oldest Execution Petitions	545	75	99	399	122	76.58	1	0	1	521
ii)	All the pending cases which were instituted upto 31.12.2014	408	138	130	283	133	68.03	7	4	3	416
iii)	All the pending cases in which the accused are in custody for a period of more than six month.	1	12	1	11	1	91.67	0	0	0	12
iv)	All the pending cases under section 138 of the N.I. Act instituted upto the year 2015.	111	38	27	97	25	79.51	0	0	0	122
v)	Remaining oldest civil and criminal cases	1576	117	297	1235	161	88.47	0	0	0	1396

S.No.	Nature of Cases targeted(Category wise)	Number of cases identified as on 01.04.2019	Cases included	Cases Excluded	Disposal upto 31.03.2020	Balance as on 31.03.2020	Percentage of Disposal up to 31.03.2020	Such cases as on 1.4.2019	Disposal upto the end of month	Balance upto the end of month	Final Target
vi	All the inquiries which are more than four month old from the date of filing of the report	17	0	2	14	1	93.33	0	0	0	15
	Total	2658	380	556	2039	443	82.15	8	4	4	2482